

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
STARRED QUESTION NO. *179
ANSWERED ON-01.08.2023

EMPOWERMENT OF PANCHAYATS

†*179. SHRI AJAY KUMAR MANDAL:
SHRI JUGAL KISHORE SHARMA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the basic facilities provided by the Government to the Panchayats so far;
- (b) the details of the achievements made during each of the last three years and the current year, State-wise;
- (c) whether the basic facilities provided by the Government to the Panchayats with the aim to improve the standard of living in the villages of the country have been reviewed and if so, the details thereof;
- (d) the details of steps taken/being taken by the Government for the empowerment of Panchayats; and
- (e) whether the Government proposes to examine all the Centrally sponsored schemes by sending a central team to Khainsa Jamalpur Panchayat of Kiratpur division in Darbhanga Parliamentary Constituency?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI GIRIRAJ SINGH)

(a) to (e) : A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA
STARRED QUESTION NO. *179 FOR ANSWER ON 01.08.2023 REGARDING
“EMPOWERMENT OF PANCHAYATS”**

(a) to (e) Panchayat, being “Local Government”, is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of three tiers of Panchayats is provided by Article 243 in Part IX of the Constitution of India. Accordingly, the Panchayats are setup and operated through the respective State Panchayati Raj Acts. As such, providing the basic facilities to the Panchayats is the responsibility of the States.

Ministry of Panchayati Raj (MoPR) supplements the efforts of the States through Central Finance Commission Grants and Revamped Rashtriya Gram Swaraj Abhiyan(RGSA). The RGSA scheme provides financial and technical support to the states for Capacity Building and Training (CB&T) of elected representatives and functionaries of Panchayati Raj Institutions with focus on Gram Panchayat Development Plan (GPDP) so as to enable them to discharge their mandated functions effectively.

Fifteenth Finance Commission (XV FC) Grants are provided to the Rural Local Bodies (RLBs) in all the three tiers of Panchayats and Traditional Bodies in 28 States. XV FC Grants have two components; namely, Basic (Untied) Grants and Tied Grants. The Basic (Untied) grants can be used for felt needs of basic facilities under the 29 subjects enshrined in the 11th Schedule of the Constitution of India, except for salaries and other establishment costs. The Tied Grants are to be utilised for basic facilities, specifically, for drinking water and sanitation.

State-wise allocation and release of Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies, during the last three years and current year is furnished in **Annexure**.

MoPR reviews the performance of Panchayati Raj Institutions (PRIs) throughout the country from time to time through studies, review meetings, field visits, video conferencing, Information Technology applications, Common Review Missions (CRMs) etc.

To strengthen functioning of PRIs across the country, MoPR has launched eGramSwaraj(<https://egramswaraj.gov.in>), a user friendly web-based portal, which aims to bring in better transparency in the decentralised planning, progress reporting, financial management, work-based accounting and details of assets created. Further, for ensuring timely audit of Panchayat accounts i.e. receipts and expenditures of Gram Panchayats, MoPR has rolled out an online application – AuditOnline (<https://auditonline.gov.in>). This application not only facilitates the auditing of Panchayat accounts but also provides for maintaining of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft audit paras etc. and thus ensures proper maintenance of accounts by Panchayats to improve transparency and accountability.

To deliver various citizen centric services online in the rural areas and Gram Panchayats, Common Service Centres(CSCs) have been setup through a ‘Common Service Centre - Special Purpose Vehicle’ (CSC-SPV), a society of Ministry of Electronics and Information Technology.

Annexure

Annexure referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 179 answer on 01.08.2023 regarding “Empowerment of Panchayats”

Allocation and Release of Fifteenth Finance Commission Grants to the States for Rural Local Bodies for during the last three years and current year: -

Sl. No.	States	2020-21		2021-22		2022-23		(Rs. in crore) 2023-24	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	2625.00	2625.00	1939.00	1917.85	2010.00	988.35	2031.00	-----
2	Arunachal Pradesh	231.00	231.00	170.00	85.00	177.00	0.00	179.00	-----
3	Assam	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	-----
4	Bihar	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	-----
5	Chhattisgarh	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	-----
6	Goa	75.00	75.00	55.00	55.00	57.00	0.00	58.00	-----
7	Gujarat	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	-----
8	Haryana	1264.00	1264.00	935.00	935.00	968.00	193.46	979.00	-----
9	Himachal Pradesh	429.00	429.00	317.00	317.00	329.00	329.00	332.00	-----
10	Jharkhand	1689.00	1689.00	1249.00	1249.00	1293.00	646.50	1307.00	-----
11	Karnataka	3217.00	3217.00	2377.00	2375.50	2463.00	2093.55	2490.00	-----
12	Kerala	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	-----
13	Madhya Pradesh	3984.00	3984.00	2944.00	2944.00	3050.00	1525.00	3083.00	-----
14	Maharashtra	5827.00	5827.00	4307.00	4107.82	4461.00	3626.14	4510.00	-----
15	Manipur	177.00	177.00	131.00	65.50	135.00	0.00	137.00	-----
16	Meghalaya	182.00	182.00	135.00	40.50	140.00	0.00	141.00	-----
17	Mizoram	93.00	93.00	69.00	34.50	71.00	0.00	72.00	-----
18	Nagaland	125.00	125.00	92.00	92.00	96.00	0.00	97.00	-----
19	Odisha	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	-----
20	Punjab	1388.00	1388.00	1026.00	1026.00	1062.00	743.40	1074.00	-----
21	Rajasthan	3862.00	3862.00	2854.00	2854.00	2957.00	2955.34	2989.00	-----
22	Sikkim	42.00	42.00	31.00	31.00	33.00	33.00	33.00	-----
23	Tamil Nadu	3607.00	3607.00	2666.00	2666.00	2761.00	2761.00	2791.00	-----
24	Telangana	1847.00	1847.00	1365.00	1365.00	1415.00	1415.00	1430.00	-----
25	Tripura	191.00	191.00	141.00	141.00	147.00	147.00	148.00	-----
26	Uttar Pradesh	9752.00	9752.00	7208.00	7208.00	7466.00	7466.00	7547.00	-----
27	Uttarakhand	574.00	574.00	425.00	418.70	440.00	439.21	445.00	-----
28	West Bengal	4412.00	4412.00	3261.00	3217.02	3378.00	3292.85	3415.00	-----
	Total	60750.00	60750.00	44901.00	44349.39	46513.00	40258.80	47018.00	0.00
